

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.370 of 2012
Monday, this the 26th day of October, 2015

CORAM:

Hon'ble Mr. U.Sarathchandran, Judicial Member
Hon'ble Mrs.P.Gopinath , Administrative Member

P.C.Chandy
S/o.Varghese Chacko
Assistant Accounts Officer
Nehru Yuva Kendra Sangathan
Zonal Office, Manacaud P.O
Trivandrum – 695 009
Residing at: MGRA -266, Marappalam, Pattom P.O
Trivandrum – 695 004

Applicant

(By Advocate Mr.V Manoj Kumar)

V e r s u s

1. Union of India rep. by the Secretary to the
Government of India, Ministry of Youth Affairs and Sports
Sasthri Bhavan, New Delhi
2. The Director General
Nehru Yuva Kendra Sangathan
core-4, 11 Floor, Scope Minar
Twin Tower Complex
Laxmi Nagar District Centre, Delhi – 110 092
3. The Zonal Director
Nehru Yuva Kendra Sangathan
Zonal Office, Manacaud P.O
Trivandrum – 695 009
4. Abraham Cherian, Youth Co-ordinator
Nehru Yuva Kendra, Bharath Scouts and Guides Building
Nethaji Subhash Chandran Bose
District Play Ground
Chikmaglur, Karnataka, Pin – 577 142
5. Atish Ganguly
Assistant Director (Personnel)
Nehru Yuva Kendra Sangathan, II Floor
CORE -IV, Scope Minar, Laxmi Nagar District Centre
Vikhas Marg, Delhi – 110 092

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6. Subrata Ghosh
Youth Co-ordinator,
Nehru Yuva Kendra
Near Kasak Fountain, 15 Patel Society
Bharuch Gujarat – 392 001

7. The Deputy Director (Pers)
Nehru Yuva Kendra Sangathan
Delhi – 110 092

Respondents

(By Advocate Mr.N.Anil Kumar, Sr.PCGC(R))

This Original Application having been heard on 26.10.2015, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr. U.Sarathchandran, Judicial Member

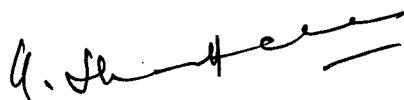
Heard Mr.V.Manoj Kumar, learned counsel for applicant and Mr.N.Anil Kumar, Sr.PCGC(R), learned counsel for respondents for some time.

2. During the course of hearing learned counsel for applicant submitted that the applicant may be permitted to file a fresh O.A incorporating all the developments that had taken place after the filing of this O.A. Accordingly, the applicant is permitted to withdraw this Original Application with liberty to agitate his grievances by taking resort to the appropriate legal proceedings, if so advised.

3. The Original Application is disposed of as above.



(P.GOPINATH)
ADMINISTRATIVE MEMBER



(U.SARATHCHANDRAN)
JUDICIAL MEMBER